

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. No. 172/241-242/NCLT/AHM/2017




Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017**

Name of the Company: Yatin C Davda & Anr.  
V/s.  
Iberchem India Ltd & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	HITESH BUCH RASESH PARIKH KISAN DAVE	PCS ADV ADV	FOR ORI. PETITIONERS	
2.	SUJAL SHAH	Advocate Per. Resp. No. 2 to 6		
3.	Mr. Saurabh Soparkar alongwith Mr. Bijal Chhatrapati	Advocate	Resp. 187	
4.	Siddharth Sinha	Advocate	Resp. 197	

**ORDER**

Learned Advocate Mr. Rasesh Parikh with Learned Advocate Mr. Kisan Dave with Learned PCS Mr. Hitesh Buch present for Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Bijal Chhatrapati with Learned Advocate Mr. Siddharth Sinha i/b J. Sagar present for Respondents No. 1 to 7. Learned Advocate Mr. Sujal Shah present for Respondents No. 2 to 6.

Learned Senior Counsel appearing for Respondent represented that Company Appeal (AT) no. 374/2017 filed against the order of this Tribunal dated 09.10.2017 was listed on 09.11.2017 before Hon'ble NCLAT and the Hon'ble NCLAT was pleased to pass order granting two weeks' time to file reply in CP no. 172/2017 before this Tribunal.

In view of the said representation, list the matter on 11.12.2017.

  
**BIKKI RAVEENDRA BABU**  
MEMBER JUDICIAL

Dated this the 10th day of November, 2017.